

HIGH COURT OF JHARKHAND: RANCHI.

OFFICE-ORDER

Office Order No. 70 /R.G

Date:08.04.2020

As directed, Fresh e-Filing of urgent matters will be accepted on the email id: **mentioning38@gmail.com** between **12:00 noon To 1:30 P.M** with immediate effect. The same shall be placed before the Hon'ble Chief Justice. The matters, for which the Hon'ble Chief Justice accords his consent, shall be listed for hearing before the appropriate Bench. The matter will be taken up only on the written undertaking of Advocate that Court Fee shall be paid once the situation is normalized. The Advocate shall file certificate to the effect that the copy of the petition has already been served through e-mail to learned Advocate General on his mail id:- **rajivd60@gmail.com** and / or to the mail id of ASGI (**rajivsinha7700@gmail.com**) as the case may be. Once the prevailing situation of COVID 19 Pandemic gets over and the normal situation is restored, the Advocate concerned will file the hard copy of the entire matter alongwith full Court Fee which will be sent for Stamp Reporting.

Further, lawyers concerned shall give his / her mobile no. & email address on which he or she shall be communicated regarding listing of his / her case. Whether a matter is extremely urgent or not shall be decided by Hon'ble the Chief Justice. Matter found to be of urgent nature shall be taken up for hearing through V.C or otherwise as per the direction of Hon'ble the Chief Justice. Whenever any matter is found to be of extremely urgent nature, the Joint Registrar(L&C) shall inform the Hon'ble Judge assigned by Hon'ble the Chief Justice to hear the matter and facilitate the hearing of the matters listed.

By order

Sd/-

(Registrar General)